

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2737
ANSWERED ON:09.12.2014
SECURITY COVER TO VIPS
Owaisi Shri Asaduddin

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has withdrawn the security cover provided to some VIPs/persons and have included some more VIPs/persons for protection;
- (b) if so, the details thereof and the number of security personnel engaged for the purpose;
- (c) the reasons for withdrawal of the provision of security cover;
- (d) the total expenditure being incurred by the Government on providing security cover during each of the last three years and the current year, State-wise; and
- (e) the steps taken or being taken by the Government to ensure that threat perception is adhered to in the present security scenario and not merely on political ground?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (c): The security provided by Government of India on the basis of assessment of threat, is subject to review. Based on the current threat perception, the security provided to an individual can be continued, modified or withdrawn. This is a continuous process and number of protectees in the Central List is liable to change at different points of time.

The number of security personnel deployed for providing security differs on the basis of the security categorization as per laid down norms.

(d): Since 'Public Order' is State subject under the Constitution, the responsibility for providing security to an individual who is ordinarily resident in or happens to be in their jurisdiction, lies primarily with the State Government concerned. In regard to expenditure on security, the same is difficult to determine precisely as it would include salary and allowances to security personnel, communication, transport vehicles etc. which are accounted for under respective budget heads of different security agencies, including State Government agencies, involved in providing security cover.

(e): Security to an individual is provided on the basis of assessment of threat carried out by security agencies or on the basis of threat attached to the posts held by them.